

ITEM NO.14
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.)No(s).7519/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NARENDRA SINGH & ORS.

Respondent(s)

Date : 15-03-2021 This petition was called on for hearing today.

For Petitioner(s) Mr. Vishwa Pal Singh, AOR
Mr. Prateek Rai, Adv.

For Respondent(s) M/S. Manoj Swarup And Co., AOR

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING
O R D E R

Four weeks' time is granted to the learned counsel for the
Respondent Nos. 1 and 3 to file the counter affidavit.

Respondent No. 2 is yet to be served. Hence, two weeks' time
is granted to the learned counsel for the petitioner to take fresh
steps qua above said respondent. In addition, Dasti, is permitted.

List the matter on 05.05.2021.

(RB)

RAJIV KALRA
Registrar